

GOVERNMENT OF JAMMU & KASHMIR
Housing & Urban Development Department
Civil Secretariat – Jammu/ Srinagar

Notification
Jammu, the 18th October, 2023

S.O. 539: In exercise of the powers conferred by Section 11-A of the Jammu and Kashmir Development Act, 1970, the Government hereby makes the following amendment in the scheme for levy of charges for use of land as permitted in the master plan or the zonal plan notified vide S.O. 439 of 2021 dated 24-12-2021, namely:-

1. In Clause 7, after sub-clause (5), the following shall be added as sub-clause (6), namely:-

“(6). No charges shall be payable for change of land use in respect of the campus of Indian Institute of Management, Jammu and of Indian Institute of Technology, Jammu.”

This notification shall come into force from the date of its publication in the official Gazette.

By order of the Government of Jammu and Kashmir.

Sd/-
(Prashant Goyal)
Principal Secretary to the Government

No.: HUD-JDA/4/2023-01 (C. No. 7105544)

Dated: 18-10-2023

Copy to the:

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Lieutenant Governor.
5. All Commissioner/ Secretaries to the Government.
6. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
7. Divisional Commissioner Jammu/ Kashmir.
8. All Deputy Commissioners.
9. All HoDs of Housing & Urban Development Department.
10. Director Archives, Archaeology and Museums.
11. General Manager, Government Press, Jammu/ Srinagar.
12. Private Secretary to the Chief Secretary.
13. Private Secretary to the Principal Secretary to the Government, H&UDD.
14. Notification file/ Stock file.


(Deepak Kumar) JKAS
Deputy Secretary to the Government.

